

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s). 3123/2020

JAISHRI LAXMANRAO PATIL

Appellant(s)

VERSUS

THE CHIEF MINISTER AND ORS.

Respondent(s)

(Only IA No. 94699/2020 - APPLICATION FOR VACATION OF INTERIM ORDER  
and IA No. 90830/2020 - APPLICATION FOR VACATION OF INTERIM ORDER)

Date : 09-12-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE HEMANT GUPTA  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Appellant(s)

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Mr. Yash Prashant Sonavane, Adv.  
Mr. Jaiprakash Babasaheb Chavan, Adv.

UPON hearing the counsel the Court made the following

**O R D E R**

**I.A. No. 124992/2020**

Learned counsel for the applicant seeks leave to withdraw the application for impleadment.

Leave to withdraw the application is granted.

I.A. No. 124992/2020 is dismissed as withdrawn. However,

liberty is granted to the applicant to take such proceedings, as permissible in law.

IA No. 94699/2020 and Civil Appeal No. 3123/2020

Heard Mr. Mukul Rohatgi, learned senior counsel appearing for the State of Maharashtra, Mr. Arvind Datar, Mr. Kapil Sibal, Dr. A.M. Singhvi, Mr. Gopal Sankarnarayanan, learned senior counsel, Dr. Gunratan Sadavarte, learned counsel and other learned counsel for the parties.

We are of the view that looking into the issues raised in this appeal and the consequences to be followed, it is necessary that final hearing of this appeal be completed as early as possible.

One of the issues before this Constitution Bench being interpretation of Constitution (One Hundred Second Amendment) Act, 2018, let a notice be issued to the Attorney General for India.

Since the Court is closing for Winter Vacation and after re-opening, the first two weeks are miscellaneous weeks, list this appeal along with other connected appeals for hearing on 25.01.2021. We make it clear that hearing in these appeals shall be on day-to-day basis.

Learned counsel submit that a common compilation with regard to documents and judgments will be filed for convenience of the Court.

Mr. Mukul Rohatgi and Mr. Arvind Datar, learned senior counsel may prepare a common compilation of the documents and other relevant materials which may be placed before this Court at the time of hearing. A compilation of judgments may also be prepared

for easy reference of the cases.

Learned counsel for the parties are also permitted to submit their brief written submissions on or before 18.01.2021.

List this appeal along with other connected appeals on 25.01.2021 for hearing.

(MEENAKSHI KOHLI)  
ASTT. REGISTRAR-cum-PS

(RENU KAPOOR)  
BRANCH OFFICER